SHRI M. M. DHARIA: Sir, I have been standing to put a question and make some suggestion. The announcement by the Chief Minister of West Bengal to offer satyagraha has certainly created some complicated constitutional issues. When the Chief Minister s empowered under the Constitution to dismiss his Home Minister, if the Chief Minister is going to behave in that way, is the Central Government not going to advise the Chief Minister that is not the way to proceed?

श्री राजनारायण । आज देश सी० पी० एम० के जरिये जहन्नुम में जा रहा है और इसीलिए श्रीमन् हम आपके सामने एक प्वाइन्ट आफ अर्डर रखना चाहते हैं।

श्री नीरेन घोष : हमारा भी एक प्वाइन्ट आफ आर्डर है ।

श्री राजनाराय गः हमारा पहले है क्योंकि हमने पहले कहा है । मैं आपके द्वारा घर मंत्री जी से जानना वाहता हूं ।

MR. CHAIR MAN: No point of order. In questions there is no point of order.

श्री राजनारायण: यह कैसे चलेगा? श्री सभापति: जैसे चल रहा है।

श्री राजनारायण : इन दी आइज आफ दी हाउस, घर मंत्री बी हाउस में गलत सूचना है रहे हैं और इलीलिए हमें सदन को उसके मंत्रंध में बतलाना चाहिये। हमने इस संबंध में घर मंत्री को नार भेजा और वह तार उन्हें मिला होगा। हमने हाथी जी को भी तार भेजा और उन्हें भी मिला होगा।

श्री सभापति : प्लीज सिट डाउन ।

भी राजनारायण : इसके बाद आप हमको इजाजत दे देंगे /

श्री सभापति : नी, नी । Please sit down. Mr. Niren Ghosh.

SHRI NIREN GHOSH: I emphatically repudiate all the insinuations and allegations that have been made. That is number one. Now I would like to know whether the Government is aware that it is the benami lands which have been seized by the peasantly under the policy sanctioned by the United Front Government as their own, and is the Government also aware that Ship Jagjivan Ram has said

at a meeting that these lands rightly belong to the peasants, lands which were seized and grabbed by the landlords, and that the peasants can rightly take them?

May I know whether Governm ent is aware that more than 30 persons of our party have died?

(Interruptions)

MR. CHAIRMAN: This does not arise here. I rule this out of order. Next question.

SHRI NIREN GHOSH: It is unfair; I must protest against this. I strongly protest against this. I only try to elicit information and still ... (Interruptions)

SHRI B. K. KAUL: Sir, on a point of order. After the question Hour is over whatever the hon. Member has said should be expunged.

MR. CHAIRMAN: Next Question; Mr. Chandrasekharan.

Observance of Mourning on the Passing Away of Dr. Ho Chi Minh

*62. SHRI K. CHANDRASE-KHARAN:† SARDAR NARINDAR SINGH BRAR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government of India observed mourning on the passing away of Dr. Ho Chi Minh, President of the Democratic Republic of North Vietnam; and
- (b) whether any of the State Governments observed mourning and/or declared holiday on the passing away of the above named leader, and if so, which are those State Governments?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS"(SHRI K. S. RAMASWAMI): (a) and (b) As a mark of respect to late Dr. Ho Chi Minh, flags were flown at half mast in Delhi on 9th September 1969 and the State Governments and the Union territory Administrations were instructed to take in the State capitals. similar action According to the information from the State Governments, the Govern-Bengal had ments of Kerala and West declared holidays on 4th and 6th September 1969 respectively as a mark of respect to the memory of the late Dr. H o Chi Minh.

† The question was actually asked on he floor of the House by Shri K. Chandrasekharan.

SHRI K. CHANDRASEKHARAN: | I would like to know whether the Government of India have formulated any broad general policy in regard to observance of mourning by the Government of India and State Governments on the death of Heads of States and important persons of other nations of the world and if so whether any circular in this regard has been sent by the Government of India to the various States

SHRI K. S. RAMASWAMY: The Government of India has laid down certain rules for observing holidays and other things when Head of a State dies. After the death of Dr. Ho Chi Minh the External Affairs Ministry informed the Home Ministry to fly the flags half mast on the 5th, the day of the funeral of Dr. Ho Chi Minh and the Ministry issued a circular to the Territories to Governments and Union fly the flags half mast.

SHRI K. CHANDRASEKHARAN: I would like to know from the Government the case of mourning for whether in different personalities of the nations of the world the Government of India adopts different standards and dissimilar positions in regard to declaration of holiday and other typ's of mourning and I would like to know what exactly is the standard by which this type of mourning was adopted for Dr. Ho Chi Minh.

SHRI VIDYA CHARAN SHUKLA As the hon, Deputy Minister informed the House the Ministry of External.

Affairs has laid down the ceremonials to be observed in the event of death of Heads of foreign States, their accredited representatives and other diplomatic officers including Service attaches in India. This is a regular thing; there is no distinction made as far as the ceremonials. are concerned.

SHRI C. D. PANDE: I want to know the Government what were the reasons for a departure in this case andattending the funeral in North Vietnam. The people and the Government of North have never shown any sym-Vietnam pathy in our national mournings. As far as I know no person of any status from that country came when our respected leaders, Jawaharlal Nehru, Lai Bahadur Shastri and Dr. Zakir Husain, died. None came from there: I do not know if the Consul-General here came or not. In view of this what was the reason why you went

out of your way to send a senior Minister to the funeral there? I want to know whether you have sent similar delegates on similar sad occasions to other countries. After all, North Vietnam have been showing you en.nity consistently; they showed it at the time of the Chinese invasion. So what are the reasons for departure in this case?

SHRI VIDYA CHARAN SHUKLA: Our relations with North Vietnam have always been friendly and we wish to maintain those relations on a friendly level. As far as the question of sending representatives is concerned, that is always decided on the merits of each question. It is not a question of reciprocating; it is not a question of who came for our mourning and who did not come. Whenever a particular situation arises we have to consider that situation and whatever appears best in the judgment of the Government in that particular situation is done. It is a question of judgment by the Government; it is not a question of reciprocation or things like that. Government will have to judge all such situations on me it; at the particular time and whatever the Government decides in its best judgment that will have to be observed.

शी राजनारायण: हमारा पाइन्ट आर्डर यह है कि मैं यह जानना चाहता हं कि श्री जवाहरलाल नेहरूके निधन पर श्रीलाल वहादुर शास्त्री के निधन पर डा० जाकिर हसेन के निधन **पर.**..

MR. CHAIRMAN: Mr. Mani.

SHRI A. D. MANI: May I ask the Minister whether $_{
m the}$ Deputy Chief Minister of West Bengal asked for permission to represent the West Bengal Government at the funeral of Dr. Ho Chi Minh, whether this request was forwarded by him to the External Affairs Ministry and whether in future he would allow the State Governments to be represented individually at all such funerals? This is very important and I would like it to be answered.

SHRI VIDYA CHARAN SHUKLA: I am not aware at the present moment whether any such request was received but normally speaking no other representative except the representative of the Government of India is allowed in the formula of Male of States and others of foreign friendly powers.

SHRI LOKANATH MISRA: May I know whether the Left Communist Party either from Wess Bengal or from Kerala applied to the Government of India for permission to go and attend the funeral along with th: Government of India's representative in Hanoi? Secondly, may I know whether the Government of India took any exception when a departure was made by the West Bengal and Keral Governments and they observed a full-fledged mourning as if one of their own leaders had died in India, as if their Chief Minister in Kerala had died? May I know whether this was taken exception to by the Government and if so in what manner, whether by writing or orally or whether Mr. C avan and let them know that his decision in the matter was final?

SHRI VIDYA CHARAN SHUKLA: As far as I am aware, no such request was made but we will find out again from the Ministry of External Affairs whether they received any such request or not.

SHRI LOKANATH MISRA: about the other point as to whether any exception was taken by the Government of India to the way the mourning was observed by thein? My point is very important. The West Bengal Government and the Kerala Covernment have observed mourning for a freign dignitary in that way. They are S ates in our country. They are not a separate nation. If they were a separate nation, I would have no objection. May I know whether exception was taken by the Government of India to the behaviour of these two Governments so far as the observance of mourning on the passing away of foreign dignitaries is concerned?

'Interruptions)

SHRI K. CHANDRASEKHARAN: Sir, on a point of order, the question probably does not arise at all in view of the fact that the giving of a holdiay to the State Government Services is completely within the State List and it is within the duty and function of a State Government to give a holiday. The Central Government has absolutely no duty to advise the State Government, in view of the fact that it will be an encroachment on the State List.

MR. CHAIRMAN: Please answer.

SHRI VIDYA CHARAN SHUKLA: As has been stated in the main reply, a circular was issued by the Government of India to various State Governments and Union territories requesting them to fly the flags at half-mast on the 9th September, which was the day of the funeral of Dr. Ho Chi Minh. After that we have issued no instructions and whatever was done, apart from the flying of flags at half-mast on the 9th September, is, according to us, not proper.

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श्रीराजनारायगः श्रीमन्, मेरा प्वाइट यह है कि क्या पंडित जवाहरलाल जी के निधन पर, श्री लाल वहादूर जी के निधन पर, डा० जाकिर हसेन राष्ट्रपति के ^{तिधन} कोई प्रतिनिधि पर उत्तरी वियतनाम मे आयाथा? और आय था तो उस की क्या हैसियत थी ? एक बात, और दूसरी इसी के साथ साथ यह साफ करना चाहता हुं कि जहां तक विदेशी मामलों का संबंध है. उस में विदेशी नेताओं से रिश्ता क्या हो इस का संबंध हर राज्य से अलग अलग रहेगा या इस का संबंध केन्द्र से रहेगा क्योंकि यह बहुत ही फंडामेंटल प्वाइंट एराइज हुआ है। मान लीजिए कि आज उत्तर प्रदेश की सरकार है चंद्रभान गप्त की, वह अगर वाशिगटन में गड़बड़ी होती है तो वहां के कामों मे करने के लिए मांग करेगी या मान लीजिए कि अगर माओ त्से तुंग मर, जाय तो यह कहेंगे कि बंगाल की सरकार अपन काम बंद कर रही है, क्या यही होगा?

श्री विद्या चरण शुक्ल : हमारे देश के महान् नेताओं की जब मृत्यु हुई और उनके जो दाह संस्कार किये गये उस में बाहर के कई देशों प्रतिनिधि नही आये (Interruption) मैं बोल रहा हं और इस लिए आप सुनिये। उस में उत्तरी वियतनाम के भी प्रतिनिधि नहीं आये। जहां तक मुझे मालूम है, उन के देश के प्रतिनिधि जो हमारे देश में हैं वह स्टेट प्यनरल में अवश्य शामिल होते रहे ह और जैसा मैंने पहले कहा, इस में हमें यह बात नहीं सोचनी पडती कि किस देश ने क्या किया और किस देश ने क्या नहीं किया। हमें तो यह देखना पडता है कि जो परिस्थिति इस समय है उस में हमारे देश के हित में क्या है और जो बात हमारे देश के हित में होती है

उस के अनुसार ही हम निर्णय करते है। इस के लिए हम को यह देखने की आवश्यकता नहीं है कि किस ने क्या किया और किस ने क्या नहीं किया। परिस्थिति के हिसाब से ही हम निर्णय करते हैं और इसी प्रकार हम आगे भी निर्णय लेते रहेंगे।

थी गुरुमुख सिंह मुसाफिर : मैं एक सवाल आप की इजाजत से पूछना चाहता हूं।

भी सभापति : बहुत सवाल हो गये हैं अब नहीं । Next question.

SHRI JOACHIM ALVA: I want to submit that you have allowed three questions with the American viewpoint and I want to put one from the human point of view . . . (Interruptions).

MR. CHAIRMAN: No more. Next question.

श्री राजनारायण: श्रीमन्, सवाल के दूसरे अंग का उत्तर नहीं हुआ कि क्या विदेशी संबंधों में केन्द्र की एक नीति नहीं रहेगी और राज्यों की उन के लिए अलग अलग नीति रहगी ?

श्री सभापति : उत्तर आगया है।

COCHIN SHIPYARD

*63. SHRI K. DAMODARAN :† SHRI G. GOPINATHAN NAIR :

Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state:

- (a) whether the technical report on the second ship-building yard at Cochin ha since been approved by Government;
- (b) if so, what are the broad details of the report;
- (c) when the actual construction of the shipyard is expected to commence; and
- (d) the time by when it will be completed?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH): (a) and (b) Government have approved the Revised Project Report prepared by M/s. Mitsubishi Heavy Industries Ltd., of Japan for the Cochin Shipyard. It envisages the construction of a building dock for ships upto 66,000 DWT and a ship repair dock for ships upto 85,000 DWT. The estimated cost of the Shipyard is Rs. 45.42 crores.

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(c) and (d) Even prior to the receipt of the Revised Project Report, prepara tory works like acquisition of land-and soil surveys, provision of water and electricity, diversion of road etc had already been taken in hand and are in progress. Action has also been initiated to enter into an agreement with the Mitsubishi Heavy Industries Ltd., covering technical collaboration, consultancy and assistance to be rendered by them in the construction of the Shipyard. A project organisation will also be set up shortly and the actual construction is expected to commence in 1970-71. The work will be progressed on the basis of the allocation of funds from year to year. It is too early to state when the project will be completed.

SHRI K. DAMODARAN: We have been hearing about this project for the last ten or twelve years and I do not know why it is still being delayed till 1970-71. May I know what is the employment potential of the whole project and how many will be employed in 1970-71? How much of the whole estimated amount will be spent in the first year?

SARDAR IQBAL SINGH: The estimated expenditure is Rs. 45 42 crores and for this year it is estimated to be Rs. 1 crore. Now, this project has been approved by the Cabinet. Next year when all the preliminary works are completed we will start the work. We propose to spend about Rs. 40 crores in four to five years.

SHRI G. GOPINATHAN NAIR: This question has been before Parliament for the last ten or twelve years. Will the Government be prepared to give a definite assurance about the completion of this project?

SARDAR IQBAL SINGH: We are giving a definite assurance that the project has been approved and we are going to construct it. It would commence next

[†]The question was actually asked on the floor of the House by Shri K. Damodaran.